## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP No. 350(ND)/2017

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Mr. Sanjay Bagrodia

.....Petitioner

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Prakriti Power Pvt. Ltd. & Ors.

.....Respondent

SECTION: Under Section 241, 242 & 246 of the Companies Act

Order delivered on 12.02.2018

## Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant / Petitioner: Mr. Rahul Chitnis, Mr. Aaditya A. Pande, Advs.

For the Respondent

: Mr. Uddyam Mukherjee, Adv. for R-2, 5,6

Mr. Sahil Bhalaik, Adv. for R-7

## **ORDER**

Learned Counsel for the petitioner states that reply by respondent nos. 2, 5 and 6 has been received and likewise, reply by respondent no. 7 has also been received. However, he requests for some time to file rejoinder.

Rejoinder be filed within three weeks with a copy in advance to the Counsel opposite.

List for arguments on 3rd April, 2018.

(M.M.KUMAR) PRESIDENT

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

12.02.2018 V.Sethi